

IN THE INCOME TAX APPELLATE TRIBUNAL  
MUMBAI BENCH "A", MUMBAI

BEFORE SHRI G.S.PANNU, ACCOUNTANT MEMBER  
AND SHRI JOGINDER SINGH, JUDICIAL MEMBER

ITA No. 2925/MUM/2013  
(Assessment Year : 2009-10)

Azrael Investments Ltd.,  
(Merged with Prudential Management  
And Service Private Limited)  
Mahindra Towers, P.K.Kurane Chowk,  
Worli, Mumbai 400 018

PAN: AABCP 3125F

... Appellant

Vs.

The Income Tax Officer 2(1)(1),  
Mumbai 400 020

.... Respondent

Appellant by

: None

Respondent by

: Shri G.N.Makwana

Date of hearing

:

04/02/2016

Date of pronouncement

:

04/02/2016

**ORDER**

**PER G.S. PANNU,AM:**

The captioned appeal by the assessee is directed against the order of the CIT(A)-4, Mumbai dated 19/02/2013, pertaining to the Assessment Year 2009-10, which in turn has arisen from the order passed by the Assessing Officer dated 30/09/2011 under section 143(3) of the Income Tax Act, 1961 (in short 'the Act').

2. The assessee's Authorized Representative vide their letter dated 3<sup>rd</sup> February, 2016 submits that they have been instructed by the assessee to withdraw the above appeal and , therefore, requested to allow them to withdraw the appeal.

2. Ld. Departmental Representative for the Revenue has no objection to the aforesaid plea of the assessee. Accordingly, the appeal of the assessee is dismissed as withdrawn.

The above decision was pronounced in the open court at the conclusion of the hearing on 04/02/2016.

Sd/-  
(JOGINDER SINGH)  
JUDICIAL MEMBER  
Mumbai, Dated 04/02/2016

Sd/-  
(G.S. PANNU)  
ACCOUNTANT MEMBER

Vm, Sr. PS

**Copy of the Order forwarded to :**

1. The Appellant ,
2. The Respondent.
3. The CIT(A)-
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

//True Copy//

BY ORDER,

(Dy./Asstt. Registrar)  
**ITAT, Mumbai**